

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH  
ALLAHABAD**

Allahabad, this the 22<sup>nd</sup> day of February, 2010

**Hon'ble Mr. D.C. Lakha, Member-A**

**Original Application No.877 of 2007**  
(U/s 19 of Administrative Tribunal Act, 1985)

1. Kendriya Pensioners Kalyan Samiti, through its General Secretary, 192, Pashupati Nagar, Kanpur-21.
2. Satguru Dayal Gupta, Retd. Supdt., Custom 'P', Gorakhpur.
3. Mool Chand Misra, Retd. Administrative Officer, Central Excise, Kanpur.
4. S.D. Bhanu, Retd. Administrative Officer, Central Excise, Kanpur.
5. Kameshwar Prasad Shukla, Retd. Supdt., Customs, Faizabad.
6. Ram Chandra Srivastava, Retd. Inspector, Customs, Faizabad.
7. Rajendra Nath Srivastava, Retd. Supdt. Central Excise, Faizabad.

..... **Applicants.**

By Advocate : Shri R.K. Shukla.

**V E R S U S**

1. Union of India through the Secretary, Ministry of Finance, Govt. of India, New Delhi-11.
2. The Commissioner, Central Excise & Customs, Sarvodaya Nagar, Kanpur.
3. The Commissioner, Central Excise, Allahabad.

..... **Respondents**

By Advocate : Shri R.C. Shukla

**ORDER**

**By Hon'ble Mr. D.C. Lakha, Member-A :**

Heard Shri R.K. Shukla, learned counsel for the applicant and Shri R.C. Shukla, learned counsel for the respondents.



2. During the course of hearing the attention of the court is taken to page No.11 indicating that the application dated 1.3.2007 was moved to the Commissioner, Customs & Central Excise, Kanpur by the applicant for correct calculation for the D.C.R.G. from 1.1.1986 to 31.12.1995. It is submitted that this application has not been considered and disposed of so far by the Commissioner, Customs & Central Excise, Kanpur, who is respondent No.2 in this OA.

3. In view of the above, the respondent No.2 is directed to dispose of the pending application dated 1.3.2007 by passing a reasoned and speaking order within two months from the date of receipt of copy of this order. If the applicant is aggrieved by the order of the competent authority, he can go to the court of law or C.A.T., if so advised.

4. With the above direction, the OA is disposed of. No order as to costs.

  
Member-A

RKM/